

By E-MAIL Special Messenger

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC.VII-03/2019/2963/A**

From :- Shri Kaushik Kumar Sharma  
Jt. Registrar (Vigilance)  
Gauhati High Court,  
Guwahati

To, Shri Dibya Jyoti Mahanta,  
District & Sessions Judge,  
Chirang, Kajalgaon.

Dated Guwahati, the 31<sup>st</sup> May, 2018.

Sub:- **Permission to avail Home Trave Concession**

Ref:- Your Letter No. DJCH.H-1/2015-19/1287 dated 28.05.2019

Sir,

With reference to the above, I am directed to inform you that you are granted permission to avail the benefit of Home LTC for the block period 2018-2019, for your journey to your native place Koliabor, as prayed for, which you have already availed, as per existing Rules.

Yours faithfully,

*Self*

**JT. REGISTRAR (VIGILANCE)**

**Memo NO. NO. HC.VII-03/2019/2964-66/A, dated 31.05.19**

Copy to:-

1. The Principal Accountant General (A&E) Assam, Guwahati for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information & necessary action.
- ✓/3. The System Analyst, Gauhati High Court, Guwahati for information.

*Self*  
31/5/19

**JT. REGISTRAR (VIGILANCE.)**

*Pew*